

THE Dated.....20.11.2014...
PARLIAMENTARY DEBATES
(Part II—Proceedings other than Questions and Answers)
OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Friday, 25th July, 1952.

The House met at a Quarter Past Eight of the Clock.

[MR. SPEAKER in the Chair.]

QUESTIONS AND ANSWERS

(See Par. I)

9-15 A.M.

Shri Madhao Reddi (Adilabad): May I make a submission? As you are aware, Sir, India has won yesterday the Olympic Hockey Championship ...

Mr. Speaker: Order, order. Let there be no talk. Any hon. Member wishing to raise any point not connected with the proceedings of the day is first required to see me in the chamber, just to inform me as to what the point is, to let me have some time to consider whether it is really of such an importance that I should permit it to be raised and then I will say whether he could raise the point or not.

An Hon. Member: It is an exciting event.

Mr. Speaker: He has never told me. He should have contacted me in the morning. We will proceed with the further business of the House now.

COMMISSIONS OF INQUIRY BILL

PRESENTATION OF REPORT OF SELECT COMMITTEE

The Minister of Home Affairs and States (Dr. Katju): I beg to present the report of the Select Committee on the Bill to provide for the appointment of Commissions of Inquiry and for vesting such Commissions with certain powers.

123 P.S.D.

ESSENTIAL GOODS (DECLARATION AND REGULATION OF TAX ON SALE OR PURCHASE) BILL—Contd.

Mr. Speaker: We will now proceed with the further consideration of the following motion moved by Shri Tyagi yesterday:

“That the Bill to declare, in pursuance of clause (3) of article 286 of the Constitution, certain goods to be essential for the life of the community, as reported by the Select Committee, be taken into consideration.”

Dr. Lanka Sundaram (Visakha-patnam): Sir,.....

Shri U. M. Trivedi (Chittor): I was speaking yesterday.

Mr. Speaker: Did he not finish?

An Hon. Member: He raised a point of order.

Shri U. M. Trivedi: No, Sir, I never raised a point of order.

Mr. Speaker: I find that Mr. Guha was on his legs.

Shri U. M. Trivedi: He interrupted me. He wanted to put a question.

Mr. Speaker: Was he called yesterday?

Shri A. C. Guha (Santipur): The whole matter is in something like a ‘suspense’ and in fact I was not allowed to continue.

Mr. Speaker: I shall call Mr. Guha first and then the hon. Member.

Dr. Lanka Sundaram: Sir, the Deputy-Speaker promised yesterday to give a ruling. The point was whether we could discuss the Bill as a whole in view of the report of the Select Committee and Messrs. Thakur-das Bhargava, Guha and Trivedi stood up in that connection. The Deputy-Speaker said that he would consider and would give us a ruling.